

1	2	3	4
5.	Gidi (Extn.)	1x10	M/s Daya Technical Services Pvt. Ltd.
6.	Sudamdih	2x10	-do-
7.	Dugda	2x10	-do-
8.	Piparwar	2x10	M/s Daya Engin. Works

(b) All these are based on fuel as washery rejects/low Gross Calorific Value Coal.

(c) The estimated capital requirement for projects are Rs. 35.00 crores each for Rajrappa, Bhojudih and Gidi, Rs. 37.5 crores for Gidi (Extension) and Rs. 75.00 crores each for Madhuband, Sudamdih, Dugda and Piparwar project.

(d) For Rajrappa and Gidi projects, Civil works are in progress and major equipments have been ordered, for Madhuband project, activities like soil testing and levelling of site have been started, for Piparwar and Gidi (Extension) projects, parties have been asked to take possession of land and for Bhojudih, Dugda and Sudamdih projects, these plants can be set up after getting permission from Damodar Valley Corporation (DVC) for wheeling out power from DVC grid.

(e) As per section 18 of the DVC Act, permission is to be obtained from DVC for setting up captive power plants in their command area. DVC gave permission for setting up of captive power plants at Rajrappa, Gidi, Bhojudih, and Madhuband in June, 1996, but did not give permission for wheeling out surplus power. This required further discussion and re-negotiation with the entrepreneurs. Further, the entrepreneurs had to undertake hydrological surveys for driving tubewells to provide the required water.

[Translation]

Termination of Services of Temporary Employees by SAIL

3585. DR. A.K. PATEL : Will the Minister of STEEL be pleased to state:

(a) whether Steel Authority of India Ltd. Delhi is terminating the services of its temporary employees without serving any prior notices;

(b) if so, the reasons therefor;

(c) the category-wise number of employees whose services have been terminated so far; and

(d) the steps being taken by the Government to check it?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (d) Depending upon its requirements, Steel Authority of India Limited, Delhi, engages a few persons on a temporary basis,

by contract for specified periods, from time to time. On completion of the specified period of contract, the same lapses unless renewed.

[English]

Financial Assistance to Socio-Educational Development Centre

3586. SHRIMATI SARADA TADIPARTHI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the criteria adopted by Council for Advancement of Peoples Action and Rural Technology (CAPART) for providing financial Assistance to socio-educational development centres;

(b) the institutes in Andhra Pradesh that received the financial assistance from CAPART during the last two years;

(c) whether some irregularities have been noticed in their working; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) CAPART provides financial assistance to voluntary organisations having at least three years experience after registration as a society under the Societies Registration Act of 1860 or under the corresponding State Act, or as a Trust registered under the Indian Trusts Act, 1882 or the Charitable and Religious Trusts Act, 1920, for undertaking rural development projects as per its guidelines.

(b) During the last two years, the number of voluntary organisations of Andhra Pradesh assisted by CAPART and the number of projects sanctioned to these voluntary organisations were as under:-

Year	No. of Voluntary organisations assisted	No. of Projects sanctioned
1995-96	219	255
1996-97	316	365

Note : Provisional.

(c) and (d) Some of the voluntary organisations assisted by CAPART in Andhra Pradesh have come to adverse notice of CAPART. As on 15.7.1997, CAPART has blacklisted 23 such voluntary organisations in Andhra Pradesh.

Probe into Affairs of NISCOM

3587. SHRI SONTOSH MOHAN DEV :
DR. T. SUBBARAMI REDDY :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Council of Scientific and Industrial Research has urged the CBI to thoroughly probe into the affairs of National Institute of Science Communications;

(b) if so, whether the work has since been taken up by CBI; and [English]

(c) the nature of complaints made and the extent to which irregularities in the National Institute of Science Communications have been curbed?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH) : (a) to (c) Irregularities in the matter of procurement of printing material, purchase of office furniture, recruitment/assessment promotions were alleged at National Institute of Science Communication (NISCOM), a constituent of Council of Scientific and Industrial Research (CSIR). Assistance of anti-corruption branch, CBI was sought in the matter, who after examination advised CSIR to investigate the matter departmentally and seek their assistance, if required. A one man committee headed by a retired Secretary to Govt. of India has been appointed for detailed examination of the allegations.

[Translation]

Rural Management Institutes

3588. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to set up Rural Management Institutes in the country;

(b) if so, the details thereof;

(c) whether any proposal has been received from Bihar in July 1996 for setting up of Rural Management Institute on the lines of Anand (Gujarat); and

(d) if so, the action taken by the Union Government in this regard?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) and (b) No such proposal is under consideration either in this Ministry or in the Ministry of Human Resource Development. However, in terms of the All India Council for Technical Education Act, any institution imparting training in management requires permission of the Council for its establishment.

(c) and (d) A reference dated 12.7.1996 in this regard was received from the Minister for Cooperation, Information and Public Relations, Minorities Welfare and Art, Culture, Youth Affairs, Government of Bihar addressed to the then Union Minister for Food and Civil Supplies, who in turn had forwarded that latter to the Union Minister of State for Agriculture. Department of Animal Husbandry and Dairying, Ministry of Agriculture has informed that Department is not contemplating setting up Rural Management Institute anywhere in the country including Bihar.

Land Reforms

3589. SHRI ANANT GUDHE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the present status of implementation of land reforms as assessed/reported by the State Governments in the latest conference in terms of targets set, State-wise;

(b) the details of progress made in this regard during the last three years, State-wise;

(c) the details of special and fresh initiatives taken by the Government during the last year for effective implementation of the land reforms and the results achieved therefrom; and

(d) the action plan formulated by the Government for the current year?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) Targets are set, State-wise for distribution of ceiling surplus land only, not by a resolution of any conference but on certain principles, lately on the basis of net area available for distribution as reported by the States in the Fourth Quarterly Progress Report of the preceding year. However, the Conference of the Revenue Ministers/Secretaries of the States are held from time to time, the latest of which was held on 28.1.97 which *inter-alia* assessed the status of implementation of land reforms including distribution of ceiling surplus land.

(b) Progress made in distribution of ceiling surplus land during the last 3 years, with State-wise break-up is given in the enclosed statement.

(c) During the last year, all major issues pertaining to land reforms including the two special agenda under the Common Minimum Programme were taken up for effective deliberation and implementation through time-bound programmes in the meetings of the Revenue Secretaries held on 26th and 27th November, 1996 and also in the meeting of the Revenue Ministers held on 28th January, 1997. As per the recommendations of the aforesaid conferences, the State Governments are taking necessary steps for speedy implementation of various land reform measures.

(d) During the current year, State-wise target for distribution of ceiling surplus land have already been fixed and communicated to respective States. For strengthening of Revenue Administration and Updation of Land Records the Budgetary allocation of Rs. 18.80 crores have been made.

In Addition, for supporting the ongoing programme of computerisation of land records as well as computerisation of cadastral maps, an amount of Rs. 20 crore have been allocated for the current financial year. Some reputed institutions/organisations including National Institutes have been engaged for independent evaluation and assessment of the existing tenancy laws, laws relating to restoration of tribal land etc.,